

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 3
(IB)-104(ND)2020**

Under Section: 7 of IBC.

In the matter of:

Kulwant Kaur and Anr.
Vs.
Ireo Grace Realtech Pvt. Ltd.

....Applicant

....Respondent

Order delivered on 07.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Riju Mani Talukdar, Adv.
Mr. Danish Choudhary, Adv.

For the Respondent :

ORDER

List on 28.01.2020.

In the meantime, learned counsel for the applicant seeks and is granted time to comply with the provisions of the ordinance coming into force on 28.12.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

